

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).6095-6096/2009

(From the judgement and order dated 07/10/2008 in SA No. 299/2008 of The HIGH COURT OF BOMBAY)

SA No. 298/2008 &

DNYANESHWAR RANGANATH BHANDARE & ANR.

Petitioner(s)

VERSUS

SADHU DADU SHETTIGAR & ANR.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment)

Date: 01/04/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE R.M. LODHA

For Petitioner(s) Mr. Prasanth P., Adv.
Mr. T. Harish Kumar, Adv.

For Respondent(s) Mr. Rajiv Shankar Dvivedi, Adv.

UPON hearing counsel the Court made the following
O R D E R

Counter has not been filed within the period mentioned in the last order. However, as learned counsel for the respondent states that the counter is ready, we permit him to file it in two days. Rejoinder, if any, to be filed in four weeks.

List thereafter for final disposal.

(Ravi P. Verma)
Court Master

(Sneh Bala Mehra)
Court Master